CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 46/MP/2024

Subject	:	Application under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating
		station in 2021-22 in respect of Parbati-III Power Station.

Petitioner : NHPC

Respondent : PSPCL & 12 ors.

Date of Hearing : 19.4.2024

- Coram : Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
- Parties Present : Shri Sushant Kumar Sarkar, Advocate, NHPC Shri Aman Mahajan, NHPC Shri Bikrant Paswan, NHPC Shri Sachin Dubey, Advocate, BRPL&BYPL Shri Apar Gupta, Advocate, BRPL&BYPL Shri Namom Kumar, Advocate, BRPL&BYPL Ms. Jaya, Advocate, BYPL

Record of Proceedings

During the hearing, 'on admission', the learned counsel for the Petitioner submitted that the present petition is for seeking the recovery of energy charges amounting to Rs. 10.57 crores, against the shortfall in generation of 85.45 MUs, in respect of Parbati-III Power Station.

2. The learned counsel for the Respondents BRPL & BYPL, sought time to file their replies in the matter.

- 3. The Commission, after hearing the parties, directed as under:
 - i) Admit and issue notice to the Respondents;
 - ii) The Petitioner is directed to file the following additional information, on or before **17.5.2024**, after serving a copy to the Respondents:

- a) Design Energy calculations (in MS Excel);
- b) Methodology for calculating the daily maximum possible generation as claimed in the Petition (in MS Excel);
- c) Calculation of the Energy loss for the reasons within and beyond the control of the petitioner along with the supporting documents;
- iii) Respondents to file their replies on or before 10.6.2024, after serving a copy on the Petitioner, who may, file its rejoinder, if any, by 25.6.2024. Pleadings shall be completed by the parties by the due dates mentioned and no extension of time shall be granted.
- 4. The Petition shall be listed for hearing on **23.8.2024**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

